

Via - Email

H.P. STATE POLLUTION CONTROL BOARD

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

No. PCB/NGT/OA No. 57/2021- 11077

Dated: 09/11/2024

To

✓ The Registrar General,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi-110001.

Subject: O.A. No. 57 of 2021 titled as Amandeep v/s State of Himachal Pradesh, pending before the Hon'ble National Green Tribunal.

Sir,

Kindly refer to order dated 13-08-2021, passed by the Hon'ble NGT, in continuation to previous order dated 30.07.2021 in the matter cited above related to illegal mining at Som Bhadra River (Swan River) in District Una, Himachal Pradesh.

In this matter, the Hon'ble Tribunal had constituted an independent five-Member Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court which submitted its final report on 07.04.2021. The Hon'ble NGT vide order dated 13-08-2021 while considering the report of independent Committee passed the following directions:-

"....6. The Chief Secretary, D.G.P., Himachal Pradesh, State PCB, SEIAA, Himachal Pradesh and District Magistrate, Una may take further action in terms of the report and furnish action taken report/response accordingly before the next date....."

In compliance to the above order dated 13-08-2021, please find enclosed herewith action taken/status report in terms of the recommendations made by the independent Committee in its report dated 07.07.2021, on the points pertaining to H.P. State Pollution Control Board, which may kindly be taken on record please.

(Enclosed: as above)

Yours faithfully,


Member Secretary
HPSPCB, Shimla
Tel. No. 0177-2673766

Status-cum-Action Taken Report in compliance of order dated 13.08.2021 of Hon'ble National Green Tribunal passed in OA No. 57/2021 titled as Amandeep V/s State of H.P. on action points pertaining to State PCB:-

Sr. No.	Recommendations of Monitoring Committee at point no. 5.5 of the report dated 07.07.2021.	Action Taken by the State Pollution Control Board
1.	<p>At Point No. 5.5(34)(i):</p> <p><i>"..The stone crushing unit namely M/s Rudhra Stone crushing and screening plant may be issued closure notice by HPSPCB after following due procedure as per the provisions of the Air Act, 1981 and Water Act, 1974.."</i></p>	<p>As per the report received from Regional Officer, HPSPCB, Una, M/s Rudra Stone Crusher, VPO Basal, District Una was inspected jointly by Asst. Env. Engineer-cum-Regional officer, HPSPCB, Una and Mining Officer, Una, H.P. on 07/09/2021 to analyze the quantity of raw material stacked/lying at crusher's site and means of mining used for the extraction/collection of mining material. According to the inspection report dated 07/09/2021, from the perusal of stock to the tune of 23500 MT at the site, production from mining lease (average 4700 MT monthly) & dispatch of material (average 4150 MT monthly), it was observed that in average 550 MT material will be left at crusher site as uncrushed material and for the accumulation of material to the tune of 23500 MT stock, 42-43 months will be required which seems to be unrealistic. Hence, the collection/extraction of mining material by mechanical means cannot be denied. A copy of the above inspection report was sent to Deputy Commissioner Una, District Una (HP) for further necessary action as per the provisions H.P. Mine Minerals (Concession) and Minerals, Rules, 2015. Reportedly, on the basis of this inspection report, Mining Department, Una, imposed penalty of Five Lakh Rupees under the provisions of H.P. Mine Minerals (Concession) and Minerals, Rules, 2015, on M/s Rudra Stone Crusher.</p> <p>The joint inspection report dated 07/09/2021 of M/s Rudra Stone Crusher alongwith photographs of Pollution Control Devices as recommended by the</p>

		<p>monitoring committee are annexed as Annexure-I collectively.</p> <p>As per report submitted by Regional Officer, HPSPCB, Una, the unit was inspected on 24/08/2021 wherein unit was required to update its pollution control devices/measures as per recommendations of the Monitoring Committee. Accordingly, notice/directions was issued to the unit on 26/08/2021 for improvement/upgradation of pollution control devices/measures as recommended by the Monitoring Committee. Later on the unit was re-inspected to verify the compliance status and reportedly the unit has complied with the directions of the State Board with respect to pollution control devices/measures.</p>
<p>2.</p>	<p>At Point No. 5.5(34)(ii): <i>“..HPSPCB should visit all the remaining 22 stone crushing units operating in the catchment area of Som-Bhadra River and check all the points of the code of practice to be implemented by these stone crushers to control air pollution and action against the violating stone crushing units may be taken within one month..”</i></p>	<p>It is submitted that as per report received from Regional Officer, HPSPCB, Una, all the remaining 22 stone crushing units falling in the catchment area of Swan River were inspected by Assistant Environmental Engineer alongwith JEE-II and JEE-III of Regional Office, HPSPCB, Una on 18/08/2021, 24/08/2021 and 25/08/2021. On the basis of observations made during these inspections, notices/directions regarding improvement/upgradation in pollution control devices/measures were issued on 25/08/2021 and 26/08/2021 to all 22 stone crusher units for observed non-compliances of pollution control system as recommended by the Monitoring Committee in its report.</p> <p>After the issuance of notices, all the stone crusher units were re-inspected for verifying the compliance status. Out of total 22 number of stone crushers, 05 Stone Crushing units were found non-compliant with respect to upgradation/improvement in pollution control devices/measures, namely:-</p> <ol style="list-style-type: none">1) Shiva Stone Crusher, VPO Damandri, Tehsil and Distt. Una HP.2) Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil and Distt. Una HP.

		<p>3) Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una HP.</p> <p>4) Thakur Enterprises, VPO Chowki Minar, Tehsil Bangana, Distt. Una HP.</p> <p>5) Mahesh Stone Crusher, VPO Kalruhi, Tehsil Amb, Distt. Una H.P.</p> <p>Hence direction under section 31-A of Air Act 1981 and Water Act 1974 was issued for disconnection of power supply of these 05 non-complying stone crushers on 23.09.2021.</p> <p>It has been further reported by the Regional Officer, HPSPCB, Una, that the complying 17 number Stone Crusher units have also provided updated pollution control measures/devices in the stone crusher as per latest notification dated 29.06.2021 notified by the Government of Himachal Pradesh and ambient air quality monitoring results are found to be within limits. Individual details of all these units as reported by Regional Officer, HPSPCB, Una, has been compiled and annexed as Annexure-II.</p>
3.	<p>At Point No. 5.5(34)(iii): <i>"..All the stone crushers, located in the catchment area of river Som Bhadra, shall provide adequate plantation all around their periphery within 2 months.."</i></p>	<p>As reported by Regional Officer, HPSPCB, Una plantation is being carried out around the periphery of these stone crushing units. Regional Officer, Una shall keep vigil on the progress of plantations done by these units.</p>
4.	<p>At Point No. 5.5(35) <i>"..During the visit of the Monitoring Committee to the mining sites of Basal lower area, the residents of the nearby area have made complaint against the setting up of 02 new stone crushers, which are not meeting with the prescribed siting guidelines.</i></p> <p><i>Himachal Pradesh Pollution Control Board should take immediate steps to get stop the construction of stone crushing</i></p>	<p>As regard to the complaint against setting up of 02 new stone crushers, not meeting with the prescribed siting guidelines, it is submitted that one stone crusher complained of was in the name & style of M/s Thakur Stone Crusher and Screening Plant, VPO Guglehar, Sub Tehsil Kaloh, District Una (H.P.). As per records, joint inspection for the Site Appraisal of this unit was conducted on 23/08/2018 under the Chairmanship of Sub Divisional Officer (C) Amb, District Una, H.P. and the site was approved by the site appraisal committee. The Site Appraisal Report is annexed as Annexure-III. Consequent to the site selection by Site Appraisal Committee, Consent to Establish was</p>

units, in case, these are not meeting with the prescribed parameters/ guidelines from the residential area/ sensitive places/ other features..”

granted to M/s Thakur Stone Crusher and Screening Plant on 27/04/2021 by the Regional officer, HPSPCB, Una after following due procedure.

The spot was inspected by the Assistant Environmental Engineer, HPSPCB along with Mining Officer Una, District Una (HP) & JEE, HPSPCB Una on 07/09/2021 and during inspection it was observed that excavation work for the footing/foundation was initiated earlier and no further construction work was observed at the time of inspection. Spot report of distance between Thakur Stone Crusher and cluster of abadi in Village Pipluhaar, Guglehar Sub Tehsil Gagret, District Una, HP by Naib Tehsildar Gagret at Kaloh, District Una (HP) is annexed as **Annexure-IV**.

The second stone crusher unit complained of, was in the name & style of Sh. Rajiv Kumar, S/o Sh. Dhyan Singh R/O VPO Upper Basal, Tehsil and District Una (HP), which had already been issued a Notice by Regional officer, HPSPCB, Una under Water Act, 1974 and Air Act, 1981 vide letter dated 13/01/2020 with directions to stop the construction activity of the Stone Crusher till the Consent to Establish is issued to the unit.

The spot was inspected by Assistant Environmental Engineer, HPSPCB along with Mining Officer Una, District Una (HP) & JEE, HPSPCB, Una on 07/09/2021 and during the inspection it was observed that construction for hopper platform was initiated earlier and now unit has stopped the development of site and no further construction work was observed in progress at the site.

It is further submitted that a complaint against unit was also received from Sh. Shiv Haripal Singh, VPO Banjhal Upper, District Una (HP), alleging that site of Stone crusher unit is at 677 meters from the Govt. High School, Village Lower Basal, Una District Una (HP)

and he has requested to re-measure the distance between the stone crusher and Govt. High School, village Lower Basal. In this context, Regional officer had already issued a letter dated 29/06/2021 (copy annexed as **Annexure-V**) to Mining Officer, Una, District Una (HP).



08/11/2024

Assistant Environmental Engineer,
HPSPCB.

JOINT INSPECTION REPORT

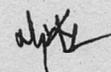
In compliance to the directions contained in order dated 13.08.2021 in matter of OA 57/2021 titled as Amandeep Vs State of Himachal Pradesh regarding inspection of raw material stacked by M/s Rudra Stone crusher & screening plant Village & PO Basal Tehsil Una District Una HP.

The joint inspection was conducted on 07.09.2021 in presence of the project proponent by the following officers

S.No	Name	Particulars
1	Er. Praveen Kumar	Assistant Environmental Engineer, HPPCB Una District Una (H.P),
2	Neeraj Kant	Mining Officer Una

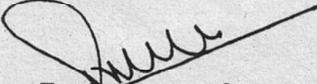
From the perusal of the office record , it is submitted that Govt of Himachal Pradesh has granted a mining lease for collection /extraction Sand Stone & Bajri for use in stone crusher unit over Khasra no 2561, 2562, 2563, 2564, 2569, 2570, 2571, 2572, 2573, 2574, 2575, 2576, 2566, 2567, 2568, 2577, 2578, 2580, 2581 measuring 04-81-31 Hectares (Private Land) for the period of 10 years w.e.f 26.08.2016 to 25.08.2026 in favour of Sh Raman Kumar S/o Sh Dharampal VPO Ispur Tehsil & District Una (H.P.) Prop. M/s Rudra Crusher & screening plant situated over Khasra No 1549 measuring 0-34-81 Hactares upmohal Galua mauza Basal Gram panchayat upper Basal Tehsil & District Una (H.P.) The approved project capacity of the mining lease is 87,300 TPA in Environmental Clearance issued by State Level Environment Impact Assessment Authority vide letter HPSEIAA/2015/389/M/s Rudra Stone Crusher /1895 dated 04.07.2016. As per the production report for the month of June 2021 submitted that the project proponent, stock to the tune of 29579 is lying. The details of quarries raised in orders dated 13.08.2021 is a follows

Point	Quarry raised	Reply /comments
1	Total quantity of raw material lying at site	Approximately 23500 MT material including the material staked on the ramp was found at the crusher premises.

2	Manpower available with stone crusher.	As per the information provided by the project proponent 17 labourers were engaged in mining lease.
3	Quantity of raw material can be extracted per person/day	As per the information gathered from local workers, approximately 10 MT material per person can be extracted.
4	No. of JCB/Poclaim available with the stone crusher or taken on rent by the stone crusher	As per the information provided by the project proponent total 3 excavators (01 JCB, 01 Loader & 01 Poclaim) are available at stone crusher site & are engaged for the loading purpose .
5	Quantity of raw material processed per day to manufacture bajri and sand.	Average 4700 MT raw material is processed per month keeping 26 working days 180MT material is processed per day The same is attested from the electricity consumptions.
6	Quantity of products i.e bajri and sand produced and sold by the stone crusher	As per the details provided by project proponent & X forms generated average 4150 MT per month is sold by the project Proponent.

From the perusal of stock to the tune of 23500 MT at site, production from mining lease (average 4700MT monthly), & dispatch of material (average 4150MT monthly) it is observed that in average 550 MT material will be left at crusher site as uncrushed material and for the accumulation of material to the tune of 23500 stock, 42-43 months will be required which seems to be unrealistic. Hence the collection/extraction of material using mechanical means cannot be denied.


Assistant Environmental Engineer,
HPSPCB Una District Una (H.P),


Mining Officer
Una District Una (H.P)



Pic-1: Wind Breaking Wall



Pic-2: Machinery & Conveyor Belts covered with GI Sheets



Pic-3: Plantation around the crusher



Pic-4: Telescopic Chutes



Pic-5: Metalled Road within the crusher premises



Pic-6: Settling Tank with recycling facility



Pic-7 & 8: Separate Water & Energy Meter

Sr. No.	Name of Stone Crusher	Observations during inspection	Action Taken by the State Board
1.	Balaji Stone Crusher and Screening Plant, VPO Upper Basal, Tehsil and Distt. Una HP	<p>➤ Unit was inspected on 24.08.2021 and the unit was found non-complying as per PCDs conditions under EP Act, 1986 as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) No Metaled Road has been provided in the premises of the stone crusher.</p> <p>4) Conveyer belts were partially covered with sheds.</p> <p>5) Settling tank provided to settle the sediments was found inadequate and no arrangements were made to recycle the wastewater for washing of raw material.</p> <p>6) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>7) There was lack of plantation/green cover around the stone crusher.</p> <p>8) No separate energy meter and water meter attached with the APCD's</p>	<p>➤ Notice was issued to the unit on 26.08.2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found non-complying as per PCDs conditions under EP Act, 1986.</p> <p>➤ Power supply of the unit was disconnected on dated 23.09.2021 for non-compliance under Air (Prevention and Control of Pollution) Act, 1981 Act.</p>
2.	Luxmi Stone Crusher, Village Ram Nagar, PO Thathal, Tehsil Amb, Distt. Una HP	<p>➤ Unit was inspected on 25.08.2021 and the unit was found non-complying as per PCDs conditions under EP Act, 1986 as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) No Metaled Road was provided in the premises of the stone crusher.</p> <p>4) The wind breaking wall provided by the unit was found inadequate/damaged.</p> <p>5) Conveyer belts were partially covered with sheds.</p> <p>6) No Settling tank was provided to settle the sediments and no</p>	<p>➤ Notice was issued to the unit on 26.08.2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found non-complying as per PCDs conditions under EP Act, 1986.</p> <p>➤ Power supply of the unit was disconnected on dated 23.09.2021 for non-compliance under Air (Prevention and</p>

		<p>arrangements were made to recycle the wastewater for washing of raw material.</p> <p>7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) There was lack of plantation/green cover around the stone crusher.</p> <p>9) No separate energy meter and water meter attached with the APCD's</p>	Control of Pollution) Act, 1981 Act.
3.	Thakur Enterprises, VPO ChowkiMinar, Tehsil Bangana, Distt. UnaHP	<p>➤ Unit was inspected on 25.08.2021 and the unit was found non-complying as per PCDs conditions under EP Act, 1986 as per the following observations:</p> <p>1) No covered sheds with GI Sheets have been provided to cover the machinery i.e. Jaw Machine, Rotopektor& Screening unit.</p> <p>2) No telescopic chutes were provided at the end of all the conveyer belts.</p> <p>3) No Metaled Road was provided in the premises of the stone crusher.</p> <p>4) The wind breaking wall provided by the unit was found inadequate/damaged.</p> <p>5) Conveyer belts were partially covered with sheds.</p> <p>6) Settling tank provided to settle the sediments was found inadequate and no arrangements were made to recycle the wastewater for washing of raw material.</p> <p>7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) There was lack of plantation/green cover around the stone crusher.</p> <p>9) No separate energy meter and water meter attached with the APCD's.</p>	<p>➤ Notice was issued to the unit on 26.08.2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found non-complying as per PCDs conditions under EP Act, 1986</p> <p>➤ Power supply of the unit was disconnected on dated 23.09.2021 for non-compliance under Air (Prevention and Control of Pollution) Act, 1981 Act.</p>
4.	ShivaStoneCrusher, VPO Damandri, Tehsil and Distt. Una HP	<p>➤ Unit was inspected on 18.08.2021 and the unit was found non-complying as per PCDs conditions under EP Act, 1986 as per the following observations:</p>	<p>➤ Notice was issued to the unit on 25.08.2021 with direction to submit the compliance</p>

		<ol style="list-style-type: none"> 1. No covered sheds with GI Sheets were provided to cover the machinery i.e. Jaw Machine, Rotopector & Screening unit. 2. No telescopic chutes were provided at the end of conveyor belts. 3. No Metaled Road was provided in the premises of the stone crusher. 4. The wind breaking wall was found partially damaged. 5. No covered sheds were provided on the conveyer belts. 6. Settling tank provided to settle the sediments was found inadequate and no arrangements were made to recycle the wastewater for washing of raw material. 7. Water Sprinklers installed to control the dust/fugitive emission were found damaged. 	<p>report within 05 days.</p> <p>Unit was again inspected on 05.09.2021 and found non-complying as per PCDs conditions under EP Act, 1986.</p> <p>Power supply of the unit was disconnected on dated 23.09.2021 for non-compliance under Air (Prevention and Control of Pollution) Act, 1981 Act.</p>
5.	Mahesh StoneCrusher,VP OKalruhi,TehsilAmb,Distt.Una HP	<p>Unit was inspected on 25.08.2021 and the unit was found non-complying as per PCDs conditions under EP Act, 1986 as per the following observations:</p> <ol style="list-style-type: none"> 1) Covered sheds provided to cover the machinery was found partially damaged. 2) No telescopic chutes were provided at the end of all the conveyor belts. 3) No Metaled Road was provided in the premises of the stone crusher. 4) No covered sheds were provided on the all the conveyor belts. 5) Settling tank provided to settle the sediments was found inadequate and unit was not recycling the wastewater for washing of raw material. 6) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission. 7) There was lack of plantation/green cover around the stone crusher. 8) No separate energy meter and water meter attached with the APCD's. 	<p>Notice was issued to the unit on 26.08.2021 with direction to submit the compliance report within 05 days.</p> <p>Power supply of the unit was disconnected on dated 23.09.2021 for non-compliance under Air (Prevention and Control of Pollution) Act, 1981 Act.</p> <p>Unit was again inspected on 05.09.2021 and found non-complying as per PCDs conditions under EP Act, 1986.</p>

6.	Jagdambay Stone Crusher, VPO Ghaluwal, Tehsil Haroli, Distt.Una, HP	<p>➤ Unit was inspected on 24/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) Metaled Road was provided partially in the premises of the stone crusher.</p> <p>4) The wind breaking wall provided was found inadequate.</p> <p>5) Conveyer belts were partially covered with sheds.</p> <p>6) Settling tank provided to settle the sediments was found inadequate and unit was not recycling the wastewater for washing of raw material.</p> <p>7) Water Sprinklers were partially provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) There was lack of plantation/green cover around the stone crusher.</p> <p>9) No separate energy meter and water meter attached with the APCD's</p>	<p>➤ Notice was issued to the unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms and recommendations of the Monitoring Committee.</p>
7.	Sarswati Stone Crusher and Screening Plant, VPO Basal, Tehsil and Distt.Una HP	<p>➤ Unit was inspected on 24/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) Metaled Road was provided partially in the premises of the stone crusher.</p> <p>4) The wind breaking wall provided was found inadequate/damaged.</p> <p>5) Conveyer belts were partially covered with sheds.</p> <p>6) Settling tank provided to settle the sediments was found inadequate and unit was not recycling the wastewater for washing of raw material.</p> <p>7) Water Sprinklers were not</p>	<p>➤ Notice was issued to the unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>

		<p>provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) There was lack of plantation/green cover around the stone crusher.</p> <p>9) No separate energy meter and water meter attached with the APCD's</p>	
8.	HSD StoneCrusher,VP OChururu,Tehsil Amb,Distt.UnaHP	<p>➤ Unit was inspected on 25/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) No Metaled Road was provided in the premises of the stone crusher.</p> <p>4) The wind breaking wall provided by unit was found inadequate/damaged.</p> <p>5) Conveyer belts were partially covered with sheds.</p> <p>6) No Settling tank was provided to settle the sediments and no arrangements were made to recycle the wastewater for washing of raw material.</p> <p>7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) No separate energy meter and water meter attached with the APCD's.</p>	<p>➤ Notice was issued to the unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee</p>
9.	MahaveerStoneC rusher,VPOtaka rala,TehsilAmb,D istt.UnaHP	<p>➤ Unit was inspected on 25/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) No Metaled Road was provided in the premises of the stone crusher.</p> <p>4) The wind breaking wall provided</p>	<p>➤ Notice was issued to the unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and</p>

		<p>by the unit found inadequate/damaged.</p> <p>5) Conveyer belts were partially covered with sheds.</p> <p>6) Settling tank provided to settle the sediments was found inadequate and unit was not recycling the wastewater for washing of raw material.</p> <p>7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p>	<p>recommendations of the Monitoring Committee.</p>
10	<p>BharatStoneCrusher,(MawaSindhian), VPO MawaSindhian, TehsilGhanari, Distt. UnaHP</p>	<p>➤ Unit was inspected on 25/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) The wind breaking wall provided was found inadequate/damaged.</p> <p>3) Conveyer belts were partially covered with sheds.</p>	<p>➤ Notice was issued to unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>
11	<p>AtharvStoneCrusherV.P.O.Oel, TehsilGhanari, Distt. UnaHP</p>	<p>➤ Unit was inspected on 25/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) Metaled Road was provided partially in the premises of the stone crusher.</p> <p>4) Conveyer belts were partially covered with sheds.</p> <p>5) Settling tank provided to settle the sediments was found inadequate and unit was not recycling the wastewater for washing of raw material.</p> <p>7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) No separate energy meter and</p>	<p>➤ Notice was issued to the unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>

		water meter attached with the APCD's.	
12	JaiGaneshStoneCrusher,VPOKalruhi,TehsilAmb,Distt.UnaHP	<p>➤ Unit was inspected on 25/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <ol style="list-style-type: none"> 1) Covered sheds provided to cover the machinery was found partially damaged 2) No telescopic chutes were provided at the end of all the conveyor belts. 3) No Metaled Road was provided in the premises of the stone crusher. 4) Conveyer belts were partially covered with sheds. 5) Settling tank provided to settle the sediments was found inadequate and unit was not recycling the wastewater for washing of raw material. 6) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission. 7) There was lack of plantation/green cover around the stone crusher. 8) No separate energy meter and water meter attached with the APCD's. 	<p>➤ Notice was issued to the unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>
13	Shree Rudra Stone Crusher and Screening Plant, VPO Oel, TehsilGhanari, Distt.UnaHP	<p>➤ Unit was inspected on 25/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <ol style="list-style-type: none"> 1) Covered sheds provided to cover the machinery was found partially damaged. 2) No telescopic chutes were provided at the end of all the conveyor belts. 3) No Metaled Road was provided in the premises of the stone crusher. 4) The wind breaking wall provided by the unit was found inadequate/damaged. 5) Conveyer belts were partially covered with sheds. 6) Settling tank provided to settle the sediments was found 	<p>➤ Notice was issued to the unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>

		<p>inadequate and unit was not recycling the wastewater for washing of raw material.</p> <p>7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) There was lack of plantation/green cover around the stone crusher.</p> <p>9) No separate energy meter and water meter attached with the APCD's</p>	
14	ThakurEnterprise s,Unit-II,VPOKuthyari,TehsilAmbDisttUnaHP.	<p>➤ Unit was inspected on 25/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) Telescopic chutes were not provided at the end of all the conveyor belts.</p> <p>3) No Metaled Road was provided in the premises of the stone crusher.</p> <p>4) The wind breaking wall provided by unit was found inadequate/damaged.</p> <p>5) Conveyer belts were partially covered with sheds.</p> <p>6) Settling tank provided to settle the sediments was found inadequate and unit was not recycling the wastewater for washing of raw material.</p> <p>7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) There was lack of plantation/green cover around the stone crusher.</p> <p>9) No separate energy meter and water meter attached with the APCD's.</p>	<p>➤ Notice was issued to the unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>
15	Krishna Stone Crusher, VillageFathra, PO Oel, Tehsil Ghanari,Distt.UnaHP	<p>➤ Unit was inspected on 25/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover</p>	<p>➤ Notice was issued to the unit on 26/08/2021 with direction to submit the compliance</p>

		<p>the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) No Metaled Road was provided in the premises of the stone crusher.</p> <p>4) The wind breaking wall provided by unit was found inadequate/damaged.</p> <p>5) Conveyer belts were partially covered with sheds.</p> <p>6) Settling tank provided to settle the sediments was found inadequate and unit was not recycling the wastewater for washing of raw material</p> <p>7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) There was lack of plantation/green cover around the stone crusher.</p> <p>9) No separate energy meter and water meter attached with the APCD's.</p>	<p>report within 05 days.</p> <p>Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>
16	MatriStoneCruhs er, LowerBasal, VillageLowerBasal, TehsilandDistt. U naHP	<p>Unit was inspected on 24/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) No Metaled Road was provided in the premises of the stone crusher.</p> <p>4) Conveyer belts were partially covered with sheds.</p> <p>5) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>6) There was lack of plantation/green cover around the stone crusher.</p> <p>7) No separate energy meter and water meter attached with the APCD's</p>	<p>Notice was issued to the unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>

17	RudraStoneCrush erandScreeningPl ant,VPOBasal,Teh silandDistt.Una HP	<p>➤ Unit was inspected on 24/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) No Metaled Road was provided in the premises of the stone crusher.</p> <p>4) The wind breaking wall provided by the unit was found inadequate/damaged.</p> <p>5) Conveyer belts were partially covered with sheds.</p> <p>6) Settling tank provided to settle the sediments was found inadequate and unit was not recycling the wastewater for washing of raw material</p> <p>7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) There was lack of plantation/green cover around the stone crusher.</p> <p>9) No separate energy meter and water meter attached with the APCD's.</p>	<p>➤ Notice was issued to the unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>
18	ShreeShreeRudr aStoneCrusher,& ScreeningPlant,V POGhaluwalTehs il &distt.UnaHP	<p>➤ Unit was inspected on 24/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) No Metaled Road was provided in the premises of the stone crusher.</p> <p>4) The wind breaking wall provided by unit was found inadequate/damaged.</p> <p>5) Conveyer belts were partially covered with sheds.</p> <p>6) Settling tank provided to settle the sediments was found inadequate and unit was not</p>	<p>➤ Notice was issued to the unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>

		<p>recycling the wastewater for washing of raw material.</p> <p>7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) There was lack of plantation/green cover around the stone crusher.</p> <p>9) No separate energy meter and water meter attached with the APCD's</p>	
19	JBBStoneCrusherandScreening PlantVillageJadalkoeriTehsilGhanari,Distt.UnaHP	<p>➤ Unit was inspected on 25/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) No Metaled Road was provided in the premises of the stone crusher.</p> <p>4) The wind breaking wall provided by unit was found inadequate/damaged.</p> <p>5) Conveyer belts were partially covered with sheds.</p> <p>6) Settling tank provided to settle the sediments was found inadequate and unit was not recycling the wastewater for washing of raw material.</p> <p>7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) There is lack of plantation/green cover around the stone crusher.</p> <p>9) No separate energy meter and water meter attached with the APCD's.</p>	<p>➤ Notice was issued to the unit on 26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>
20	GanpatiStoneCrusher,VPOBadoh,TehsilGhanari,Distt.UnaHP	<p>➤ Unit was inspected on 25/08/2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>	
21	Nanika Stone Crusher, Mauza Khad,TehsilGhan	<p>➤ Unit was inspected on 25/08/2021 and the unit was found non-</p>	<p>➤ Notice was issued to the unit on</p>

	ari, Distt, UnaHP	<p>complying as per PCDs conditions as per the following observations:</p> <ol style="list-style-type: none"> 1) Covered sheds provided to cover the machinery was found partially damaged. 2) No telescopic chutes were provided at the end of all the conveyor belts. 3) No Metaled Road was provided in the premises of the stone crusher. 4) The wind breaking wall provided by the unit was found inadequate/damaged. 5) No covered sheds have been provided on the all the conveyor belts. 6) Settling tank provided to settle the sediments was found inadequate and unit was not recycling the wastewater for washing of raw material. 7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission. 8) There was lack of plantation/green cover around the stone crusher. 9) No separate energy meter and water meter attached with the APCD's 	<p>26/08/2021 with direction to submit the compliance report within 05 days.</p> <p>Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>
22	Rama Stone Crusher, Village Andora Uperla, Tehsil Amb,	<p>➤ Unit was inspected on 25/08/2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <ol style="list-style-type: none"> 1) Covered sheds provided to cover the machinery was found partially damaged. 2) No telescopic chutes were provided at the end of all the conveyor belts. 3) No Metaled Road was provided in the premises of the stone crusher. 4) The wind breaking wall provided by the unit was found inadequate/damaged. 5) Conveyer belts were partially covered with sheds. 6) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission. 	<p>➤ Notice was issued to the unit on 26/08/2021 with directions to submit the compliance report within 05 days.</p> <p>Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>

		7) -- There was lack of plantation/green cover around the stone crusher.	
23	Thakur Stone Crusher, VPO Ambota, Teshil Ghanari, District Una HP	<p>➤ Unit was inspected on 25.08.2021 and the unit was found non-complying as per PCDs conditions as per the following observations:</p> <p>1) Covered sheds provided to cover the machinery was found partially damaged.</p> <p>2) No telescopic chutes were provided at the end of all the conveyor belts.</p> <p>3) No Metaled Road was provided in the premises of the stone crusher.</p> <p>4) The wind breaking wall provided by the unit was found inadequate/damaged.</p> <p>5) No covered sheds were provided on the all the conveyor belts.</p> <p>6) Settling tank provided to settle the sediments was found inadequate and unit was not recycling the wastewater for washing of raw material.</p> <p>7) Water Sprinklers were not provided on all the dust arising points to control the dust/fugitive emission.</p> <p>8) There was lack of plantation/green cover around the stone crusher.</p> <p>9) No separate energy meter and water meter attached with the APCD's</p>	<p>➤ Notice was issued to the unit on 26.08.2021 with direction to submit the compliance report within 05 days.</p> <p>➤ Unit was again inspected on 05.09.2021 and found complying as per norms stipulated under EP Rules, 1986 and recommendations of the Monitoring Committee.</p>

**JOINT INSPECTION REPORT OF SITE APPRAISAL FOR THE
ESTABLISHMENT OF STONE CRUSHER UNIT**

As per the application submitted by Sh. Kanwar Sandeep Singh C/O Sh. Narinder Kumar Jaswal Village Dangoh Khas Tehsil Ghanari Distt. Una , Dated 23/8/2018 the site appraisal of the area comprising Kh.No. 2034, 2035 and 1552 (Pvt.Land) area 00- 19-04 Hecters. falling in Mauza Goglehar Up Mohal Piplu Tehsil Ghanari Distt. Una (HP) Proposed by Sh. Kanwar Sandeep Singh C/O Sh. Narinder Kumar Jaswal V.P.O. Dangoh Khas Tehsil Ghanari Distt. Una (HP) was inspected on 28/8/2018 by the joint inspection committee under the chairmanship of Sub Divisional Officer (C) Amb Distt. Una to see the proposed site fulfils the parameters framed by Government vide Notification No. STE-E(3)-17/2012, dated 29/5/2014 or not.

The following members of the joint inspection committee were present during the course of inspection.

- | | |
|--------------------------|--|
| 1. Sh. Sunil Kumar Verma | Sub Divisional Officer(C)Amb Distt. Una |
| 2. Sh. Rahul Sharma | J.E.Env. HP Pollution Control Board Una . |
| 3. Sh. Harbans singh | J.E.I& PH . Div. Gagret Distt. Una . |
| 4. Sh. Tilak Raj | Surveyor Flood Protection Div. Gagret . |
| 5. Sh. Subhash Chand | B.O. Forest Deptt. Gagret Distt. Una |
| 6. Sh. Kewal Chand | J.E. Flood Protection Div. Gagret . |
| 7. Sh. Navdeep Garg | Work Inspector H.P.P.W.Gagret Distt. Una . |
| 8. Sh. Param Jit Singh | Mining Officer Una. |

The area/site proposed for the installation of stone crusher was marked physically shown by the concerned Halqua patwari .The proposed site for establishment of stone crusher unit is located in khasra Number 2034,2035 & 1552 (Private Land) an area 00-19-04 hectares. falling in Mauza Goglehar Up Mohal Piplu Tehsil Ghanari Distt. Una .applied by Sh. Kanwar Sandeep Singh C/O Sh. Narinder Kumar Jaswal VPO Dangoh Khas Tehsil Ghanari distt. Una .


Sub Divisional Officer
Una

The following is the report of the site appraisal committee about the parameters framed by the Government vide Notification No. STE-E(3)-17/2012, dated 29/5/2014.

S.No.	Parameters	Minimum Safe Distance	Actual Distance from the site	Whether the site of new stone crusher fulfill the minimum requirement of the parameter.
1	Minimum Distance from National Highway	150 Mtrs	20 KM	Yes
2	Minimum Distance from state highway	100 Mtrs.	600 Meters.	Yes
3.	Minimum Distance from link road(PMGSY, NABARD/World Bank/Sponsored /other district.	50 Mtrs.	600 Meters.	Yes
4.	Minimum distance from district headquarter (Distance to be measured from the outer of the municipal limit of the district headquarter)	1500 Mtrs.	20 Km	Yes
5.	Minimum Distance from town or Notified Area Committee (Distance to be measured from outer of the municipal limit /Nagar Nigam/Nagar Palika/Nagar panchyat of the district headquarter)	1000 Mtrs.	15 KM	Yes
6.	Minimum Distance from village abadi deh	500 Mtrs.	1000 Mtrs.	Yes
7.	Minimum Distance from Hospital, & Educational Institutions	1000 Mtrs.	2.5 KM	Yes
8.a	Minimum distance from spring ,canal, functional water supply scheme including its reservoir.	100 Mtrs	NIL	Yes
8.b	Minimum Distance from a percolation well, sewerage treatment plant, water infiltration galleries.	100 Mtrs.	800 Meters.	Yes

There is no any scheme of IPH Deptt. Near by the site crusher.

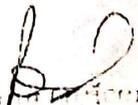
Abano
Assistant Engineer
& PH Sub Division
Bagret Distt. Una (H.P.)

62
Municipal Officer
Distt. Una

9.	Minimum Distance from lakes, wetlands and reservoir of irrigation scheme ,hydro power projects.	500 Mtrs.	NIL	Yes
10.	Minimum distance from natural water spring	100 Mtrs.	500 Metrs.	Yes
11.	Minimum distance from notified parks.	2000 Mtrs.	NIL	Yes
12.	Minimum distance from sanctuaries.	1000 Mtrs.	NIL	Yes
13.	Minimum distance from bridge site.	200 Mtrs U/S 300 Mtrs.D/S	5 KM	Yes
14.	Minimum distance from the canal and perennial rivulets.	100 Mtrs.	500 Metrs.	Yes

Natural Barrier if any :-

As the site proposed for the establishment of stone crusher unit by Sh Kanwar Sandeep Singh C/O Sh. Narinder Kumar Jaswal VPO Doagoh Khas Tehsil Ghanari Distt. Una at Mauza Guglehar Up Mohal Piplu Tehsil Ghanari Distt Una fulfill all the parameters / not fulfill the parameter No. ----- framed by the Government . vide notification No . STE - E(3) -17/2012 , dated 29/5/2014 , but there is natural barrier / no natural barrier in between proposed crusher site and -----



hence the site is hereby approved subject to the condition that unit be registered

provisionally with the Geological wing of Industries Department.

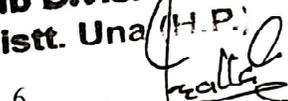
1. 
Sub-Divisional Officer (Civil)
Amb, Dist. Una (H.P.)

2. 
J.E., HSPCS
Una

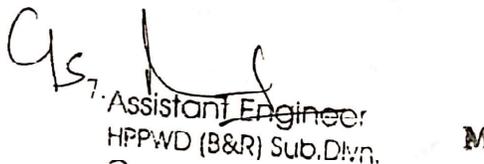
3. Harsard
Harsard
3. Harbans Singh J.E.
I.P.H. Sub-Division
Gagret DIST. UNACHP

4. 
Assistant Engineer
I & PH Sub Division
Gagret Dist. Una (H.P.)

4. 
Tilk Raj
Surveyor P.P.S. DIVN.
Gagret

6. 
J. E. FLOOD PROTECTION.
S/DIV. Gagret

5. 
Range Officer
Forest Dept. Amb
Dist. Una (H.P.)

7. 
Assistant Engineer
HPPWD (B&R) Sub. Divn.
Gagret (H.P.)
Ngarg (work supervisor)

8. 
Mining Officer
Distt. Una


Mining Officer
Distt. Una

Spot report of distance between 'Thakur Stone Crusher' and cluster of 'Abadi' in village Pipluhaar, Guglehar, Sub Tehsil, Gagret, District Una, HP

In compliance to the letter no. 909/ MC, dated: 07/06/20021, spot visit is made on Dated: 12/06/2021 to measure distance between proposed, 'Thakur Stone Crusher' and nearest cluster of 'Abadi' along with revenue staff. This report is prepared in the light of directions given by Honourable High Court in CWP No-7949 of 2011, Date of decision- 01/06/2012(judgement copy enclosed).

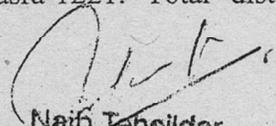
On arrival to the spot, attendance of representatives from both the parties and villagers were taken(list enclosed).Party 1 and 2 consist of representatives from panchayat and crusher unit, respectively. By consensus, it was decided to start the measurement from the crusher unit side. There was disagreement between the parties regarding starting point of measurement. Party 1 wanted to take the nearest boundary of crusher unit as starting point and Party 2, insisted to take the foundation stone drain at the spot as starting point. Undersigned however, fixed foundation stone drain of crusher unit as starting point of measurement in the light of HHC judgement, that says;

"...all the distances are required to be measured as crow flight from the highest node of the crusher conveyor belt to the outer periphery of the revenue unit..." (Point no. 10, page no. 6),

There was consensus between the parties about the direction of measurement. From the starting point, 36 meters were measured up to the boundary of crusher unit, towards the cluster of 'Abadi'. The middle patch starts from the boundary of crusher unit up to the first individual residence [Residence of Sh Kundan Lal s/o Jagan Nath, Number Khasra-1634] towards the periphery of 'Abadi' was measured 420 meters. Both the parties agreed to this measurement. Total distance measured up to this point is $36+420=456$ meters. From this point onwards, party 1 disagreed for further measurement. However, undersigned continued the measurement in the light of HHC judgement, that says;

"...as the term 'abadideh' cannot be extended to mean individual and scattered house". (Line number 3 & 4, Page no. 13)

In a crow flight direction, 30 meters ahead across the road, there is an 'Anganwari Kendra' running in a rented structure of Sh. Dev Kumar, Number Khasra-1221. Total distance


Naib Tehsildar
Gagret of Kalat

measured up to this point is $456+30=486$ meters. Further measurement was distracted by party 1 representatives. Undersigned and revenue team however went ahead with 'kadmipaimaish' in a crow flight direction. 23 Meters ahead is residence of Sh. Ganesh Dutt and Pawan Kumar. From this residence onward, there is continuity of residences of village Pipluhaar. Total distance measured up to this point is $486+23=509$ meters.

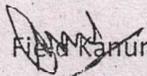
In the light of HHC Judgement, that says;

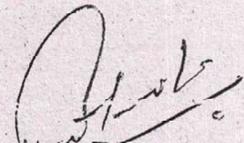
"The term 'abadideh' has to mean revenue village as defined under revenue law of the state. Individual, scattered houses constructed by land owners outside the revenue village, unless they are in clusters shall not be termed as 'abadideh'", (Point number-1, page number-16),

undersigned fixed house of Sh. Ganesh Dutt and Pawan Kumar as outer periphery of cluster of 'Abadi' and the other end of proposed spot measurement, as well. Therefore, total distance between Crusher Unit and outer periphery of cluster of 'Abadi' is measured 510 meters.

Report presented.


Patwari


Field Kanungo


Naib Tehsildar
Gajret at P. Moh,
Distt Una (H.P.)



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/Complaint File (General)/2020: 479-80 Dated: 29-06-2021
 From: Regional Officer
 To:

The Mining Officer,
 Una, Distt. Una (HP).

Subject: Regarding Consent of Establishment of Crusher.

Sir,

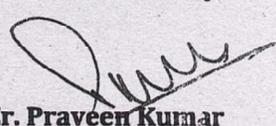
Please find enclosed herewith copy of complaint received from Sh. Shiv Haripal Singh (Ex-Zila Parishad Member), VPO Banjhal Upper, Distt. Una (HP) regarding establishing of Stone Crusher unit in Village Basal Upper by Sh. Rajiv Kumar, S/o Sh. Dhayan Chand, VPO Basal Upper, Distt. Una (HP) and complainant vide email dated 16/06/2021 to this office & others has forwarded another complaint on the same matter addressed to the State Geologist of HP (Copy of complaints enclosed). According to the complainant, the site of stone crusher unit is at 677 meters distance from the Govt. High School Lower Basal and requested to re-measure the distance between the above said stone crusher and Govt. High School Lower Basal in the presence of Gram Panchayat.

In this regard, as per the Notification No. STE-E(3)-17/2012 dated 29/05/2014 of Department of Env. Science & Technology of Himachal Pradesh, Geologist or Mining Officer is nominated as Member Secretary of the Joint Inspection Committee for site appraisal, hence you are hereby requested to take suitable action in the matter and send the action taken report to the complainant directly under intimation to this office please.

This is for favour of your kind information & further necessary action please.

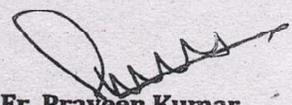
Yours faithfully,

Encls. As above.


 Er. Praveen Kumar
 Regional Officer

Copy to:

Sh. Shiv Haripal Singh (Ex-Zila Parishad Member), VPO Banjhal Upper, Distt. Una (HP) and it is to be informed that this office hasn't issued any Consent to Establish in favour of Sh. Rajiv Kumar, S/o Sh. Dhayan Chand for the establishment of Stone Crusher Unit at Basal Upper, Distt. Una (HP).


 Er. Praveen Kumar
 Regional Officer

51C

